NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

IA 368/2024 IA 1806/2024 in C.P. (IB)/501(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **POONA PETROLEUM COMPANY PRIVATE LIMITED V/s SPECIFIC ALLOYS PRIVATE LIMITED**

Section 12(2), 66(1) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 368/2024 in C.P. (IB)/501(MB)2023

1) Ld. Counsel for the Parties are present.

2) Stand over to 01.07.2024. Both the Parties can file and place on record written notes of arguments.

IA 1806/2024 in C.P. (IB)/501(MB)2023

1) Ld. Counsel for the Parties are present.

2) Applicant submits that outcome of IA 368 of 2024 shall have some bearing on this IA, thus, prays for adjournment in the matter.

3) Stand over to 15.07.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare